

Written Answers MAY 12, 1994

Written Answers

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1992-93, alongwith Audited Accounts.

May, 1994 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill."

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1992-93.

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Institutes of Technology (Amendment Bill, 1994, which has been passed by the Rajya Sabha at its sitting held on the 11th May, 1994."

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
(Placed in Library See No. LT-5929/94)

[English]

SECRETARY GENERAL: Sir, I lay on the Table the Institutes of Technology (Amendment) Bill, 1994, as passed by Rajya Sabha on the 11th May, 1994.

12. 57 hrs

MESSAGES FROM RAJYA SABHA

12. 57 1/2 hrs

[English]

Institutes of Technology (Amendment) Bill, 1994 As passed by Rajya Sabha.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

12. 58 hrs

(i) " In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Rubber (Amendment) Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 10th

COMMITTEE ON PETITIONS
FOURTEENTH REPORT

[English]

SHRI. P.G.NARAYANAN (Gobichettipalayam): Sir, I beg to present the Fourteenth Report (Hindi and English versions) of the Committee on Petitions.